

**श्री सुरजीत सिंह बरनाला :** यह बात तो ठीक नहीं है कि आई० सी० ए० आर० के सारे इन्स्टीट्यूशन्स में ऐसा ही हो रहा है। किमीज गृह पर त्र. र. ऐसा होता है और हमें शिकायत आती है, तो उसकी पड़ताल की जाती है। कोशिश यह की जाती है कि जल्दी से जल्दी इसके खिलाफ एक्शन लिया जाये।

**Rehabilitation of Hutment Dwellers along Railway Lines and Aerodrome Areas**

\*609. SHRI S. H. NAIK :

SHRI VIJAYA KUMAR PATIL:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government are thinking of rehabilitating the persons dwelling in the hutments along the railway lines in big cities like Bombay and in the areas belonging to the aerodromes;

(b) whether Government have taken any step to stop further encroachments; and

(c) what is the total area encroached?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). A statement is laid on the table of the House.

SHRI KANWAR LAL GUPTA: Because we had to go to the Central Hall for witnessing the swearing in ceremony of the President. We could not go to the Notice Office and get the statement. The Minister may kindly read the statement.

MR. SPEAKER: Is it very long?

SHRI SIKANDAR BAKHT: It is not very long. I will read it.

**श्री जगदम्बी प्रसाद यादव :** अध्यक्ष महोदय, दो लाइन का स्टेटमेंट हो, और लेड

अन वि टेबल आफ दी हाउस कहने से सारा सदन उस जवाब से बंचित रह जाता है। कोई बड़ा स्टेटमेंट हो तो, लेड अन दी टेबल आफ दी हाउस, ठीक है, लेकिन अगर स्टेटमेंट दो लाइन का हो तो उसे यहां पढ़ा जाना चाहिये, जिससे सब सदस्यों को पूरी जानकारी मिल सके ?

SHRI SIKANDAR BAKHT: No proposal for rehabilitation of persons dwelling in hutments along the railway lines in big cities and within the area of the aerodromes as such is under consideration of the Government. However, in regard to Greater Bombay such an idea has been mooted by the Government of Maharashtra for slum clearance on lands belonging to Central Government and the details thereof are being discussed with the State Government.

2. The land owning departments are expected to ensure that their lands remain free from encroachments. The Railway administrations are required to conduct periodical verification of their land boundaries and detect any unauthorised occupation thereon. The help of the local authorities and recourse to the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 are taken to remove encroachments on railway land.

3. In Bombay, about 14 acres of land along the railway tracks have been encroached on by hutment dwellers. About 114 acres of land in Bombay, belonging to the International Airports Authority of India, have been encroached on by hutment dwellers. Information pertaining to the other big cities is not available.

**श्री एस० एच० नायक :** मैं जानना चाहता हूँ कि कितने लोगों ने जबर्दस्ती कब्जा किया हुआ था ?

SHRI SIKANDAR BAKHT: On Railway land, the total number of encroachments is 59,642.

**SHRI SHANKARRAO MANE:** May I know whether any proposal from the Maharashtra Government is pending with the Minister in respect of giving approval to the internal developments of the hutments?

**SHRI SIKANDAR BAKHT:** The Maharashtra Government is carrying on some environmental improvements in the slums on their own land. So, the slum dwellers on Central Government encroachments have also been demanding it. The Maharashtra Government has come to the Central Government with a proposal to permit them to provide civic amenities on the Central Government encroachments. It is under consideration.

**SHRI CHITTA BASU:** May I know whether his Ministry will move the Railway Ministry that the land which has been taken over by the Railway Ministry in excess of their requirements should be released and make arrangements for the rehabilitation of the displaced persons who have already occupied those excess lands taken over by the Railway Ministry?

**SHRI SIKANDAR BAKHT:** The question has not been brought to the notice of the ministry. If he writes, it will be considered.

**SHRI CHITTA BASU:** The minister is in a hurry and does not care to listen to the question. It is a matter of policy. In several places, railways have taken land in excess of their requirements. My question is whether his ministry will take up the matter with the Railway Ministry so that the excess land can be handed over to the Rehabilitation Ministry for the rehabilitation of displaced persons who are already occupying those excess lands?

**MR. SPEAKER:** It is a suggestion for action.

**SHRI SIKANDAR BAKHT:** I said, if he writes to the ministry, it will be considered.

**श्री मोहम्मद शफी कुरेशी :** रेलवे की जमीनों पर जो लोग रहते हैं, वे न सिर्फ बम्बई में हैं, बल्कि कलकत्ता और दिल्ली में भी हैं। इस समस्या को इन्सानियत की बुनियाद पर हल करना चाहिए। यह हकीकत है कि बम्बई गवर्नमेंट ने वहां जमीन मांगी थी मरकजी सरकार से, और बातचीत चली भी। मैं उसमें शामिल था। लेकिन हमेशा यह होता है कि ऐसे लोगों के लिए कोई तसल्ली-बख्श इन्तजाम नहीं हो पाता है। क्या मन्त्री महोदय खुद बम्बई जाकर पटरियों के आस-पास बसे हुए हटमेंट डवलर्ज को बसाने के लिए कोई प्रोग्राम बनायेंगे।

**श्री सिकन्दर बख्त :** दिल्ली में तो मेरे जाने की जरूरत नहीं पड़ेगी, क्योंकि मैं दिल्ली में मौजूद हूँ। अगर बम्बई में जाने की जरूरत पड़ेगी, तो मैं जरूर जाऊंगा।

**श्री कंवर लाल गुप्त :** यह सवाल बहुत महत्वपूर्ण है। ऐसे लोगों के रेलवे लाइन के आस-पास बसने से वहां एक्सिडेंट भी होते हैं और कई बच्चे रेल के नीचे कट कर मर जाते हैं। मेरी कांस्टीट्यूएन्सी में भी ऐसे लोग हैं। क्या सरकार इस बारे में सख्त कदम उठाकर उन्हें प्रापर्टी देकर जल्दी से जल्दी रीहैबिलिटेड करेगी ?

**श्री सिकन्दर बख्त :** यह सवाल बम्बई से ताल्लुक रखता है। मैं वहां के बारे में बता देता हूँ और उसको दिल्ली पर भी लागू किया जा सकता है। बम्बई में सड़कों वगैरह पर जो लोग हैं, बम्बई म्युनिसिपल कांफॉरिशन उन्हें सिर्फ हटा देती है, उन्हें रीहैबिलिटेड नहीं करती है। रेलवेज का कहना है कि जो लोग रेलवे ट्रैक के आस-पास बसे हुए हैं, उन्हें हटाया जाये और उनके रीहैबिलिटेसन की जिम्मेदारी उन पर न डाली जाये।

**SHRI KANWAR LAL GUPTA:** My question is absolutely different I asked a question whether he will make a survey of those shanties dwellers who

are living just on the railway line and and whether he will rehabilitate them. I am talking about Delhi only.

**SHRI SIKANDAR BAKHT:** In fact, this question pertains to the Railway Ministry.

**DR. V. A. SEYID MUHAMMED:** I would like to know from the hon. Minister whether he is aware that there is some kind of discrepancy or overlapping between the Railway Act and the Eviction of Public Premises Act? If he is aware, does he propose to make any change in this regard?

**SHRI SIKANDAR BAKHT:** I am sorry, I am not aware.

#### Irrigation Facilities for Tribal Areas

**\*610. SHRI GIRIDHAR GOMANGO:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the irrigation facilities in tribal areas of the country is less than the other areas;

(b) if so, the reasons therefor; and

(c) whether the Ministry have earmarked money for the irrigation projects for the tribal areas under sub-plan for tribals?

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARANLA):** (a) to (c). A statement is laid on the Table of the House.

#### Statement

(a) Yes, Sir.

(b) Among the reasons for inadequate irrigation facilities in tribal areas are lack of—

- (i) Adequate infra-structure facilities;
- (ii) Assessment of Ground Water potential;
- (iii) Rural electrification facilities;
- (iv) Renovation of old irrigation tanks.

besides, adherence to traditional methods of irrigation and reluctance to change to modern practices.

(c) Major strategy for tribal development in the Fifth Plan has been the demarcation of areas of tribal concentration for special intensive development. The sub-plan areas are again sub-divided into integrated tribal development projects, which includes irrigation. These projects are financed through provisions in the State Plans and Central assistance. In the first 3 years of the Fifth Plan, Central assistance of Rs. 65.00 crores was provided while such assistance envisaged in the last two years of the Fifth Plan is Rs. 125 crores.

An amount of Rs. 2.25 crores is also earmarked for taking up ground water surveys in tribal areas during the Fifth Plan.

**SHRI GIRIDHAR GOMANGO:** I would like to know, apart from the statement which the hon. Minister made, the facts regarding the delay in survey and investigation of projects and timely clearance of projects by the Central and the States and inadequate allocations given to the tribal areas. The irrigation facilities provided in this area are less than those in other areas. I would like to know from the hon. Minister whether the Ministry will ear-mark money for the specific projects in these areas so that irrigation projects may be taken up in the Fifth Five-Year Plan.

**SHRI SURJIT SINGH BARNALA:** Sir, it is a big chunk or population. About 3,80,00,000 persons constituting about 7 per cent of the population in the country have been classified as tribals and only one per cent of the cultivable area covered by this population is irrigated as compared to 28 per cent of the national irrigated area. Very vigorous efforts are being made to do more and more in these areas and we have prepared plans and sub-plans for implementation. The total development of the areas has